

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:180
ANSWERED ON:15.03.2005
V.S. MALIMATH COMMITTEE ON POLICE REFORMS
Sippiparai Shri A. Ravichandran

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has accepted the recommendations made by the V.S. Malimath Committee on Police Reforms;
- (b) if so, the details thereof;
- (c) whether the Government has held consultations with the State Governments with regard to implementation of the recommendations of the Malimath Committee;
- (d) if so, the details thereof;
- (e) whether the Government is aware that recently the Delhi Court had asked the Government for expeditious implementation of the Malimath Committee Report; and
- (f) if so, the reaction of the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a)to(d): The Malimath Committee on reforms of criminal justice system had made several recommendations including strengthening and improving the investigation set up in the police. As the Criminal Law and Criminal Procedure are on the Concurrent List of the Seventh Schedule to the Constitution of India and the Criminal Laws are administered by the State Governments, consultation with State Governments is essential. Accordingly the report of the Malimath Committee has been forwarded to State Governments for their views/comments.

(e)&(f): The Delhi High Court in its Judgment dated 15th January, 2005 in CRLA 400/2000 directed the Commissioner of Police, Delhi to separate investigation agency from law and order agency as recommended by the Malimath Committee and to submit monthly action taken report to the Registrar General of the Delhi High Court.